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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1640/97

Date of Order : 12.4.99

BETWEEN :

1. B.Satyana Rayana

2. B.Raja Reddy

.. Applicants.

AND

1. The Superintendent of Post Offices,
Karimnagar Division, Karimnagar.

2. The Union of India, rep. by
The Director General, Dept. of Posts,
x Dak Bhavan, Sansad Marg, New Delhi.

3. The Chief Postmaster General,
A.P.Circle, Abids, Hyderabad. .. Respondents.

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Counsel for the Applicants

.. Mr. Krishna Devan

Counsel for the Respondents

.. Mr. V.Bhimanna

— — —

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —
O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (J) X

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Mr. Surya Rao for Mr. Krishna Devan, learned counsel
for the applicant and Mr. V.Bhimanna, learned standing
counsel for the respondents.

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2. There are two applicants in this OA. They were appointed as R.T.P. P.As during the second half year of 1981. They were subsequently regularised in the said post.

3. The applicants have filed this OA for a direction to the respondents to grant them the seniority with all consequential benefits such as pay and allowances with reference to the initial dates of appointment as RTPPA, that they had worked for 240 days in each year of service by extending the benefit of judgement in OA.995/97 dated 9.9.97 of this Bench and also in the light of the decision of the Jabalpur Bench of this Tribunal in TA.82/86 dated 16.12.86.

4. In OA.682/97 and batch decided on 31.3.99 we considered the claims of the applicants similarly situated as the applicants herein and relying upon the judgement of the Hon'ble Supreme Court in the case of Union of India v. K.N.Shivadas reported in 1997 (7) SCC 30 and rejected their claims. The applicants were engaged under the scheme 1980 as RTP PAs. They were not entitled to count service as RTP PAs. The grounds stated by us for rejecting the claims of the applicants in OA.682/97 are clearly applicable to this case.

5. Hence the OA is dismissed. No costs.

(B.S. JAI PARAMESHWAR)
Member (Jud.)

12.4.99

sd

(R. RANGARAJAN)
Member (Admn.)

Dated : 12th April, 1999
(Dictated in Open Court)

16.4.99

COPY TO:-

1. H.D.H.N.J.
2. H.H.R.P. M(A)
3. H.B.S.J.P. M(B)
4. B.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR :
MEMBER (B)

DATED: 12/4/99

ORDER / JUDGEMENT

~~M.C./R.A. / C.P. No.~~

IN

C.A. No. 1640/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS

SRR

Central Administrative Tribunal
HYDERABAD BENCH
DESPATCH

- 6 MAY 1999

Hyderabad High Court
HYDERABAD BENCH